

problem, which is a State subject, cannot be made a part of the proceedings of this House, and I entirely agree with you. Your ruling is perfectly justified because we cannot take up any subjects pertaining to the States. But this device of calling attention notices was invented with a view to enable the House to get acquainted with the position. In a calling attention notice we cannot put any supplementaries, nor can we discuss the subject. It is precisely mentioned in the Rules of Procedure. So, it is only for securing first-hand knowledge of the position.

**Mr. Speaker:** But Shri Tyagi forgets that we have just now had a calling attention notice on which so many questions were asked.

**Shri Tyagi:** Because you permitted it; you should not have.

**Mr. Speaker:** Just now, when I was prepared to make a departure, I was criticised for that. Unless I have taken into confidence all the leaders of the groups, I could not make a departure. There was objection because that was being allowed previously. Therefore, I will have to persuade hon. Members here just to stick to the rules that are there. Therefore, if the subject relates to a question of law and order, it cannot be allowed to be discussed here or raised here, irrespective of whether it be in the form of an adjournment motion or a calling attention notice.

**Shri S. M. Banerjee:** In this particular case, the law and order problem.

**Mr. Speaker:** Now I have closed that subject. I would request the hon. Member just to stop there.

**Shri S. M. Banerjee:** I am in your hands. But if the State Government do not institute an enquiry, what is the remedy?

**Mr. Speaker:** Then too, we cannot raise it here. Now papers to be laid on the Table.

12.39 hrs.

## PAPERS LAID ON THE TABLE

### REPORT RELATING TO ACCIDENT IN SARPI KAJORA COLLIERY

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Report relating to the accident in Sarpi Kajora Colliery on the 23rd March, 1962. [Placed in Library, See No. LT-4/62].

### ART SILK (PRODUCTION AND DISTRIBUTION) CONTROL ORDER

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of the Art Silk Textiles (Production and Distribution) Control Order, 1962 published in Notification No. S.O. 1059 dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-5/62].

### CONDUCT OF ELECTIONS (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Hajarnavis): I beg to lay on the Table a copy of the Conduct of Elections (Second Amendment) Rules, 1962 published in Notification No. S.O. 965, dated the 31st March, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951 [Placed in Library, See No. LT-6/62].

12.41 hrs.

## PANEL OF CHAIRMEN

**Mr. Speaker:** I have to inform the House that under Rule 9(1) of the Rules of Procedure and Conduct of Business I am nominating the following persons as members of the Panel of Chairmen:

Shri Mulchand Dube,  
Shri Jaganatha Rao,  
Shrimati Renu Chakravartty.